

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2013 (D 7961/2013)

C.C.E., AHMEDABAD

APPELLANT

VERSUS

M/S.KIRI DYES & CHEMICALS LTD.

RESPONDENT

O R D E R

1. We have heard Shri H.P.Raval, learned Additional Solicitor General of India, appearing for the appellant.
2. After hearing the learned A.S.G., we are of the opinion that this appeal deserves to be dismissed only on the ground of delay.
3. Accordingly, the Civil Appeal is dismissed on the ground of delay.

.....J.
(H.L. DATTU)

JUDGMENT

.....J.
(JAGDISH SINGH KHEHAR)

NEW DELHI;
APRIL 29, 2013